

C.A.No. 1725 OF 2001  
ITEM No.302  
Court No. 3  
SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 1725 OF 2001

CAPTAIN SUBE SINGH & ORS.  
....  
APPELLANT (S)

VERSUS

LT. GOVERNOR OF DELHI & ORS.  
....  
RESPONDENT (S)

(For Further Hearing)

Date : 13/02/2004  
This Appeal(s) was/were listed for hearing today.

CORAM :  
HON'BLE MR. JUSTICE R.C. LAHOTI  
HON'BLE MR. JUSTICE B.N. SRIKRISHNA  
HON'BLE MR. JUSTICE G.P. MATHUR

For Appellant (s) Ms. Rani Chhabra, Adv.  
Ms. Sudha Pal, Adv.

For Respondent (s) Mr. N.N. Goswami, Sr. Adv.  
Mr. S. Wasim A. Qadri, Adv.  
Ms. Anil Katiyar, Adv.

Ms. A. Subhashini, Adv.

UPON hearing counsel, the Court made the following  
O R D E R

The parties have filed documents but they are not satisfactory and do not satisfy the queries raised by the Court.

The appellants are directed to bring on record within one week the permits accompanied by conditions as were held by them on the date of filing of the writ petition and thereafter from time to time up to date.

...2/-

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The respondents are also directed to bring on record the permit conditions as were applicable for Stage Carriage Buses on the date of the filing of the writ petition and subsequently thereafter from time to time. The Respondents shall also state the basis on which the permit conditions are provided.

The photocopies shall be filed with affidavits and the original shall be kept available for perusal of the Court.

The affidavits shall be exchanged and any response thereto if needed shall be filed within one week.

List after two weeks.

(AJAY KR. JAIN)  
COURT MASTER  
(RADHA R. BHATIA)  
COURT MASTER

LIST OF BOOKS

- 1.1987 (1) SCC, 101 AT 111
- 2.1987 (3) SCC, 82 AT 86
- 3.1975 (1) SCC, 421 PARAS 13, 15 AND 18
- 4.1982 (2) SCC, 7
- 5.1971 (2) SCC, 434 PARA 4
- 6.1977 (1) SCC, 37 PARAS 5,6 AND 8
- 7.1963 (SUPP. 2) SCR, 373 AT 380, 381, 383 & 389
- 8.1973 (2) SCC, 478 PARAS 5 TO 7
- 9.2002 (1) SCC, 633 PARA 27